

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.15
IA (Comp. Act)/33/11/GB/2022
In C.P. No.01/GB/2021**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2023**

In the matter of:

DMI Finance Pvt. Ltd.
Versus
Parasramka Project Pvt. Ltd.

Section/Rule: Under Rule 11 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. BIKASH SHARMA	Advocate	Applicant	Present in Video Conference
2.	MS. N. AHLUWALIA	Sr. Advocate	Respondent	

ORDER

Date of Order: 13.01.2023

This matter is taken up through Video Conferencing. Heard both the sides. The learned Counsel for the Applicant submits that the no relief has been sought from the DMI Finance Pvt. Ltd. by the Applicant in the main petition. Hence, their name should be deleted from the main Company Petition. The Respondent here has not objected to the request of the Applicant. They have submitted that they have been made pro forma party only.

Hence, the name of the Applicant herein i.e. DMI Finance Pvt. Ltd. is dropped from the Company Proceedings as prayed for.

2. The present Application IA (Comp. Act) 33/11/GB/2022 in CP No.01/GB/2021 thus stands disposed of.

Sd/-

**(Prasanta Kumar Mohanty)
Member (Technical)**

/D-13.01.2023/

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)**